

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:530  
ANSWERED ON:15.03.2012  
SURPLUS LAND WITH PSUS  
Pal Shri Jagdambika

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Government has framed guidelines for unlocking the surplus lands available with the public sector undertakings (PSUs);
- (b) if so, the details thereof;
- (c) whether the Government has consulted concerned State Governments in this respect;
- (d) if so, whether the State Governments have raised objections regarding disposal of surplus lands of the PSUs; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

- (a) & (b): As per extant instructions, all Ministries/Departments are requested to seek specific approval of the Cabinet in each case of sale or long term lease of land belonging to the Government or Government controlled statutory authorities. These directions are also applicable to the Central PublicSector Enterprises (CPSEs).
- (c) to (e) : The concerned administrative Ministries/Departments of the CPSEs consult the State Governments, if required, for permission/approval for conversion of leasehold land to free-hold land, change of use of land or for other purposes, as per conditions imposed on disposal of land by the respective State Governments at the time of transfer /assignment of land to the CPSEs. Details of such consultations arenot maintained centrally.